

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1579
TO BE ANSWERED ON 31/07/2026

**NOTIFICATION STATUS AND FUNDING FORMULA UNDER THE VB-GRAM-G
ACT**

1579 Shri Mallikarjun Kharge:

Will the Minister of Rural Development be pleased to state:

- (a) the States and Union Territories that have formally notified the VB-GRAM-G scheme for implementation as on date, and those yet to do so;
- (b) the final Centre-State funding distribution formula notified under the 16th Finance Commission's horizontal devolution principles, State-wise; and
- (c) the interim allocation of ₹95,692 crore announced for the scheme, and the amount actually released to States, as on date, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a): The Viksit Bharat - Guarantee for Rozgar and Aajeevika Mission (Gramin)(VB-G RAM G) Act, 2025 has come into force with effect from 1st July, 2026 in rural areas of the entire country. All States and Union Territories have notified Viksit Bharat G RAM G Scheme in accordance with the provisions of the Act, and have started implementing the same.

(b) & (c): As per sub-section (4) of section 22 of the Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025, the Central Government shall determine the State-wise normative allocation for each financial year, based on objective parameters as may be prescribed by the Central Government. As the related subordinate legislation under the Act have not yet been formulated, an interim allocation of ₹95,692.31 crores has been made for the current financial year 2026-27. Accordingly, based on the eligible requests/demands received from the States/UTs for release of Central funds, financial sanctions amounting to ₹25,844.97 crore have been issued as the first instalment under the VB-G RAM G Scheme. State/UT-wise details of interim allocation made and mother sanction issued under VB-G RAM-G during the current financial year 2026-27 as on 27.07.2026 is given at **Annexure**.

Annexure

Annexure referred to in the reply to parts (b) & (c) of Rajya Sabha Unstarred Question No. 1579 dated 31.07.2026.

State/UT-wise details of interim allocation made and mother sanction issued under VB-G RAM-G during the current financial year 2026-27 as on 27.07.2026.

(Figures in ₹ crore)

S. No.	States	Interim Allocation to States/ UTs	Mother Sanctions Issued as 1st Instalment
1.	ANDHRA PRADESH	7707.21	2545.50
2.	ARUNACHAL PRADESH	560.7	147.55
3.	ASSAM	1929.7	630.96
4.	BIHAR	6715.83	1663.56
5.	CHHATTISGARH	3354.85	1006.46
6.	GOA	3.7	1.23
7.	GUJARAT	1540.54	310.64
8.	HARYANA	590.19	194.93
9.	HIMACHAL PRADESH	1203.28	397.41
10.	JHARKHAND	2705.64	786.72
11.	KARNATAKA	5709.9	1750.88
12.	KERALA	3136.44	925.33
13.	MADHYA PRADESH	6252.03	630.76
14.	MAHARASHTRA	4420.32	1459.92
15.	MANIPUR	581.99	192.21
16.	MEGHALAYA	1155.09	381.50
17.	MIZORAM	611.65	199.21
18.	NAGALAND	287.85	95.07
19.	ODISHA	3763.8	932.32
20.	PUNJAB	1331.61	439.80
21.	RAJASTHAN	7581.87	2274.37
22.	SIKKIM	97.57	32.23
23.	TAMIL NADU	7585.49	2176.84
24.	TELANGANA	3825.31	1263.41
25.	TRIPURA	1041.7	344.05
26.	UTTAR PRADESH	9721.48	3210.76
27.	UTTARAKHAND	626.43	193.78
28.	WEST BENGAL	8508	1264.49
29.	PUDUCHERRY	40.56	12.88
30.	JAMMU AND KASHMIR	1151.2	380.21
31.	ANDAMAN & NICOBAR	4.44	0
32.	LADAKH	85.98	0
33.	DADRA NAGAR HAVELI & DAMAN DIU	9.02	0
34.	LAKSHADWEEP	0.32	0
	Total	93841.69	25844.97
	Funds for Social Audit and Central Admin	1850.62	
	Grand Total	95692.31	
